

IN THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH

IA No. 60/17 IN

CP(CAA) No.28/BB/ 2017

UNDER SECTION 230-232 OF CA/2013

IN THE MATTER OF M/S. PEPPERL & FUCHS FACTORY AUTOMATION PVT. LTD.

Coram: Hon'ble Shri.Ratakonda Murali, Member Judicial.

Order delivered on 14<sup>th</sup> July, 2017.

For the Petitioner: Shri Saji P. John, Advocate,

Per Hon'ble Shri Ratakonda Murali, Member (J):

**ORDER**

Counsel for Petitioner is present. IA No.60/2017 is taken up today. This application is filed for condoning the delay in filing the main petition.

Counsel stated that there is a delay of two days. I have perused the grounds. The delay is properly explained. Therefore, there are grounds to allow the application. Application is allowed. Delay is condoned.

The main matter is listed for hearing on 24.07.2017.



(RATAKONDA MURALI)  
MEMBER (JUDICIAL)

psp.